

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 519 of 2020

IN THE MATTER OF:

**Rajnish Jain, Promoter Stakeholder and Managing
Director of Suspended Board of Directors**

...Appellant

Versus

Anupam Tiwari & Anr.

...Respondents

Present:

**For Appellant: Mr. Gautam Singh and Mr. Neelambar Jha,
Advocates.**

**For Respondents: Mr. Anupam Tiwari, Mr. Dilip Kapoor, Mr. Abhishek
Kumar Tripathi and Mr. D. N. Awasthi, Advocates.**

O R D E R
(Through Virtual Mode)

26.08.2020: Reply affidavit filed by Respondent No. 3 is taken on record. Learned counsel for the Appellant submits that since he has received a copy thereof through email only yesterday, he may be granted some more time to file rejoinder. Rejoinder be filed within two weeks.

The appeal be processed for final hearing. Learned counsels for the parties may file their short written submissions, not exceeding three pages, within two weeks.

List the appeal 'for hearing' on **23rd September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/gc